

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

81 OF 1998

Applicant(s) Md Abdul Hogue & ~~Ans~~,
vs.

Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. S. A. Laskar
Mr. A. Hai

Advocate for Respondent(s) Mr. B. K. Sharma

Notes of the Registry	Date	Order of the Tribunal
<p>Application is in form and within time C. F. of Rs. 50/- deposited vide IPO/DD No. 029619 Dated ... 4.5.98 Recd. by <i>[Signature]</i> Dy. Registrar 4/5/98</p> <p>1) Requisite 5 copies have been filed. 2) Joint prayer not mentioned in the petition application.</p> <p><i>[Signature]</i> 4/5/98 Registrar</p>	<p>5.5.98</p> <p>6.5.98</p>	<p><i>[Signature]</i> in 2g 3 ind.</p> <p>As per the order passed in M.P.107/98 both the applicants are allowed to file this single application seeking their grievance.</p> <p>Application is admitted. Issue notice on the respondents immediately.</p> <p>List on 8.6.98 for written statement and further orders.</p> <p>Mr A.Hai, learned counsel for the applicants for prays for an interim order. Copy of the application was served on the Railway counsel Mr B.K.Sharma. Today he is absent. We have requested Mr J.L.Sarkar to make his submission. However, he expressess his inability to make submi- ssion as copy was not served on him. It is a really sorry state of affair if a Railway counsel is unable to come.</p>


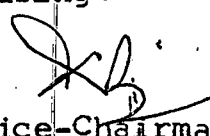


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<p>V</p> <p>Please comply immediately.</p> <p>MS 8/5</p> <p>12.5.98</p> <p>Service of Notice has been made and issued to the respondents by Registry/ Post. V.D. No. 1255-61 Dt. 14.5.98.</p> <p>MS 8/5</p> <p>27.5.98</p> <p>Notice duly served on respondents 3, 4, 5.</p> <p>MS 9/6</p> <p>Notice duly served on respondents No. 3, 4 & 5.</p> <p>MS 9/6</p> <p>W/S has not yet filed.</p> <p>MS 9/6</p> <p>W/S has not been filed.</p> <p>MS 9/6</p> <p>16-2-99</p> <p>Written statement has not been filed.</p> <p>MS 9/6</p>	<p>6.5.98</p> <p>pg MS 8/5</p> <p>8-6-98</p> <p>1m MS 9/6</p> <p>10.11.98</p> <p>1m</p> <p>17-2-99</p>	<p>However, we proceed to decide the matter in the absence of Railway counsel. Mr Hai submits that pending disposal of this application the further proceeding of the selection should be stayed. We are not inclined to pass such order. However, we observe that any appointment made in this behalf shall be subject to the result of this application.</p> <p>Member</p> <p>Vice-Chairman</p> <p>Written statement has not been filed. There is no representation on behalf of the Railway Administration. No further prayer has been made for extension of time.</p> <p>Let this case be listed for hearing on 10-11-98.</p> <p>Member</p> <p>Vice-Chairman</p> <p>Division Bench is not available. List for hearing on 17.2.99.</p> <p>By Order</p> <p>MS 9/6</p> <p>AD-1 17-2-99</p> <p>By order</p>

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Notes of the Registry	Date	Order of the Tribunal
8-4-99 No written statement has been filed sl 4	9.4.99 pg MS 12/4/99	The case is ready for hearing. List for hearing on 16.7.99. Member Vice-Chairman
29.6.98 Written Statement has been filed by the respondents. BON	14.7.99 nkm MS 15/7/99	In view of the order passed in Misc. Petition No.169/99 the written statement is accepted. Let this case be listed for hearing on 16.7.99 as already fixed. Member Vice-Chairman
	16.7.99 pg 3.9.99	On the prayer of the counsel for the parties the case is adjourned to 3.9.99. Member Vice-Chairman
	3.9.99 pg	Division Bench is not available. List on 11.10.99 for hearing. Vice-Chairman
18-11-99 w/ statement has been filed sl 11	11.10.99 pg	40. Adjourned to 19-11-99. MS
	19.11.99 pg	The applicant is not present. For the ends of justice the case is adjour- ned to 26.11.99 for hearing. If the applicant is not present on the next date we shall dispose it of on merit. Member Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
<p>28-11-99</p> <p>W/ statement - has not been filed on Respondents</p> <p>FD 25/11</p>	<p>26.11.99</p> <p>pg</p>	<p>There is no representation on behalf of the applicants. For the ends of justice we grant two weeks time.</p> <p>List on 22.12.99 for hearing.</p> <p> Member</p> <p> Vice-Chairman</p>
<p>21-12-99</p> <p>W/ statement - has been filed on Respondents</p> <p>FD 21/12</p>	<p>22.12.99</p>	<p>There is no representation on behalf of the parties. In earlier occasion also none was present. The application is dismissed for default.</p> <p> Member</p> <p> Vice-Chairman</p>
<p>13.1.2000</p> <p>Copy of The order has been sent to the D/Sec. for security etc and to the Applicant as well as the L/Adm of respondents.</p> <p>122 vide D.A. 124 of 12.12.99</p> <p>FD</p>	<p>trd</p> <p>FD 23/12/99</p>	